- 45
- (b) It is believed that some buying agents are operating in India for purchases of garments on behalf of foreign importing concerns.
- (c) In terms of Section 16 of FERA 1973, persons working as buying agents are required to refrain from doing anything or taking any action which has the effect of securing that the receipt of foreign exchange due to them is delayed or that the foreign exchange, in whole or part, ceases to be receivable by them. Apart from the legal obligation to receive the foreign exchange in India, there are no legal or procedural requirements for reporting these receipts to person fails to of India. Where any such person fails to repatriate the mount of agency commission or any other dues to India and the violation comes to the notice of Reserve Bank, the bank could give such directive to him as would appear to be expedient for the purposes of securing the repatriation of foreibn exchange refer the matter to the Enforcement Directorate, if considered necessary.
 - (d) In all cases selected for scrutiny including those of buying agents, the assessing officers in the Income-Tax Department are required to look into all the factors having a bearing on determination of assessible income.

Vayudoot Service for Rajasthan

- 140. SHRI JAI NARAIN ROAT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) when the Vayudoot Air Service is to be started in Rajasthan to connect Kota, Jaisalmer and other prominent cities of the State;
- (b) have preliminary preparations been made to start the service; and
- (c) whether the State Government have offered all the requisite facilities in connection therewith?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). Government have decided to include Kota, Bikaner and Jaisalmer in Rajasthan for being airlinked

through the Vayudoot service. Necessary infrastructural facilities are being planned at these centres. As soon as the necessary aircraft is available and the infrastructure ready, the service will be introduced.

(c) Yes, Sir.

Tandon Committee Report on Export Policy

- *141. DR. KRUPASINDHU BHOI: Will the Minister of COMMERCE be pleased to state:
- (a) whether the Tandon Committee Report on Export Policy for the 80's has been examined by Government;
- (b) if so, the recommendations accepted so far; and
- (c) the steps taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) and (c). The Empowered Committee has screened all the recommendations.

18 of these have already been implemented.

49 recommendations being of general nature are kept in view in the formulation of policies and procedures relating to export. Action in respect of other recommendations will be on the lines recommended by the Empowered Committee.

Investment by Indian residents abroad

*142. SHRI P. M. SAYEED: SHRI B. V. DESAI:

Will the Minister of FINANCE be pleased to state:

- (a) whether it has been reported that Indians abroad have a total amount of Rs: 20,000 crores and they have desired to invest this amount in India:
- (b) if so, whether the Union Government have examined these reports and have contacted the Indian associations abroad for utilising their funds for the development of India: